## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

### WRIT PETITION (CIVIL) NO(S).295/2012

#### S.RAJASEEKARAN

Petitioner(s)

### **VERSUS**

UNION OF INDIA AND ORS. & ORS.

Respondent(s)

[MR. GAURAV AGRAWAL, SENIOR ADVOCATE IS AMICUS CURIAE] .............[ONLY IA NOS. 43519 OF 2024, 119142 OF 2024 AND 50798 OF 2025 ARE LISTED UNDER THIS ITEM AND THIS ITEM IS TO BE TAKEN UP AT 12:00 NOON.]

(IA No. 50798/2025 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 119142/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION AND IA No. 43519/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION)

Date: 14-05-2025 This matter was called on for hearing today.

### CORAM:

HON'BLE MR. JUSTICE ABHAY S. OKA HON'BLE MR. JUSTICE UJJAL BHUYAN

Mr. Gaurav Agrawal, Sr. Adv. (A.C.)

Mr. Ravi Raghunath, AOR

Mr. Manan Daga, Adv.

Ms. Kaarunya Lakshmi, Adv.

Ms. Sejal Jain, Adv. Mr. Karan Singh, Adv.

For Petitioner(s): Mr. Krishna Kumar, AOR

Mr. Vinodh Kanna B, Adv.

For Respondent(s): Mr. Vikramjit Banerjee, A.S.G.

Mr. Gurmeet Singh Makker, AOR

Mr. T S Sabrish, Adv.

Mr. Debojit Borkakati, Adv.

Ms. Tusharika Sharma, Adv.

Mr. Kishan Chand Jain, Adv.

Mr. Rajesh Kumar, Adv.

Mr. Ashwini Kumar, Adv.

Mr. Sidhant Sahay, Adv.

Mr. E. C. Agrawala, AOR

Mr. Vikramjit Banerjee, A.S.G.

Mr. Sharath Nambiar, Adv.

Mr. B.K. Satija, Adv.

Mr. T.S. Sabarish, Adv.

- Mr. Debojit Borkakati, Adv.
- Mr. Sudarshan Lamba, AOR
- Mr. Viresh B. Saharya, AOR
- Ms. Prerna Mehta, AOR
- Mr. Sunny Choudhary, AOR
- Mr. Nitin Lonkar, Adv.
- Mr. Siddharth Dharmadhikari, Adv.
- Mr. Aaditya Aniruddha Pande, AOR
- Mr. Guntur Pramod Kumar, AOR
- Ms. Prerna Singh, Adv.
- Mr. Gautam Bhatia, Adv.
- Mr. Dhruv Yadav, Adv.
- Mr. V. N. Raghupathy, AOR
- Mr. Raghavendra M. Kulkarni, Adv.
- Mr. Nishe Rajen Shonker, AOR
- Ms. Anu K Joy, Adv.
- Mr. Alim Anvar, Adv.
- Mr. Santhosh K, Adv.
- Mr. Vikramjit Banerjee, A.S.G.
- Mr. Mrinal Elkar Mazumdar, Adv.
- Mr. Neeraj Kumar Sharma, Adv.
- Ms. Indira Bhakar, Adv.
- Mr. Mukesh Kumar Verma, Adv.
- Mr. Harish Pandey, Adv.
- Mr. Shashwat Parihar, Adv.
- Mr. Kanu Agarwal, Adv.
- Mr. Varun Chugh, Adv.
- Mr. Bhuvan Kapur, Adv.
- Mr. Vinayak Sharma, Adv.
- Mr. Piyush Beriwal, Adv.
- Mr. Rajesh Singh Chauhan, Adv.
- Mr. Apoorv Kurup, Adv.
- Mr. Shreekant Neelappa Terdal, AOR
- Mr. Krishna Kant Dubey, Adv.
- Mr. M. P. Vinod, AOR
- Mr. Sameer Abhyankar, AOR
- Mr. Rahul Kumar, Adv.
- Mr. Aakash Thakur, Adv.
- Mr. Azmat Hayat Amanullah, AOR
- Ms. Rebecca Mishra, Adv.
- Ms. Ruchira Gupta Standing Counsel, Adv.

Ms. Tulika Mukherjee, AOR

Mr. Beenu Sharma, Adv.

Mr. Venkat Narayan, Adv.

Mr. Rajesh Kumar Maurya, Adv. Baby Rajput, Adv.

Mr. Neeraj Shekhar, AOR

Mrs. Kshama Sharma, Adv.

Mr. Ramendra Vikram Singh, Adv.

Mr. Ujjwal Ashutosh, Adv.

Mr. Subhasish Mohanty, AOR

Mr. Umesh Kumar Shukla, Adv.

Mr. Pritam Singh, Adv.

Mr. Vivek Kishore, AOR

Mr. Anando Mukherjee, AOR

Mr. Shwetank Singh, Adv.

Ms. Pooja Singh, Adv.

Ms. K. Enatoli Sema, AOR

Mr. Amit Kumar Singh, Adv.

Ms. Chubalemla Chang, Adv.

Mr. Prang Newmai, Adv.

Mr. Aravindh S., AOR

Mr. Abbas B, Adv.

Mr. Aman Gautam, Adv.

Mr. Mukesh Kumar Maroria, AOR

Ms. Sunita Sharma, Adv.

Mr. Ishaan Sharma, Adv.

Mr. Annirudh Sharma II, Adv.

Mr. Jagdish Chandra Solanki, Adv.

Mr. Sabarish Subramanian, AOR

M/S. Arputham Aruna And Co, AOR

Ms. Rashmi Nandakumar, AOR

Ms. Yashmita Pandey, Adv.

Mr. Kunal Mimani, AOR

Mr. Tanish Arora, Adv.

Mr. Sumit Gupta, Adv.

Mr. Akshay Tiwari, Adv.

Ms. Tanya Shrotiya, Adv.

Ms. Jaikriti S. Jadeja, AOR

Mr. D. K. Devesh, AOR

- Mr. Shuvodeep Roy, AOR
- Mr. Deepayan Dutta, Adv.
- Mr. Saurabh Tripathi, Adv.
- Mr. Divyanshu Kumar Srivastava, AOR
- Mr. Saurabh Pandey, Adv.
- Ms. Deepanwita Priyanka, AOR
- Ms. Priyal Sheth, Adv.
- Mr. Prashant Bhagwati, Adv.
- Mr. Raghvendra Kumar, AOR
- Ms. Devina Sehgal, AOR
- Mr. Yatharth Kansal, Adv.
- Mr. Pukhrambam Ramesh Kumar, AOR
- Mr. Karun Sharma, Adv.
- Ms. Anupama Ngangom, Adv.
- Ms. Rajkumari Divyasana, Adv.
- Mr. Shishir Deshpande, AOR
- Mr. Pranaya Kumar Mohapatra, AOR
- Mr. V. Shyamohan, AOR
- Mr. Sanjay Jain, AOR
- Mr. Rajat Bhardwaj, A.A.G.
- Ms. Baani Khanna, AOR
- Mr. Robin Singh, Adv.
- Mr. Kapil Balwani, Adv.
- Ms. Tejal Nagauri, Adv.
- Mr. Satyajeet Kumar, AOR
- Ms. Astha Sharma, AOR
- Mr. Shantanu Sagar, AOR
- Mr. Anil Kumar, Adv.
- Mr. Gunjesh Ranjan, Adv.
- Mr. Manoneet Dwivedi, Adv.
- Mr. Prakash Kumarmangalam, Adv.
- Mr. Abhishek Kumar Gupta, Adv.
- Mrs. Divya Mishra, Adv.
- Mr. Santosh Kumar-I, AOR
- Ms. Garima Prasad, Sr. A.A.G.
- Mr. Pradeep Misra, AOR
- Mr. Daleep Dhyani, Adv.

Mr. Suraj Singh, Adv.

Ms. Swati Ghildiyal, AOR

Ms. Neha Singh, Adv.

Mr. Avijit Mani Tripathi, AOR

Mr. T.K. Nayak, Adv.

UPON hearing the counsel the Court made the following
O R D E R

# IA No. 50798/2025 (APPROPRIATE ORDERS/DIRECTIONS)

- 1. A very important issue has been raised by the applicant by way of this Application. The issue is about the safety of pedestrians. The applicant has pointed out that (i) it is necessary to have proper footways or footpaths for the use of citizens; (ii) the footpaths should be such that the same are accessible and usable by persons with disability; and (iii) removal of encroachments on the footpaths is mandatory.
- 2. Right from the decision of this Court in the case of Olga Tellis & Ors. vs. Bombay Municipal Corporation & Ors.<sup>1</sup>, this Court has recognized that the right of pedestrians to use footpaths or footways is guaranteed under Article 21 of the Constitution of India. The right to have footpaths or footways which are in good condition is certainly an essential part of Article 21 of the Constitution of India.
- 3. If there is no provision made for proper footpaths or footways, the pedestrians will be forced to walk on the roads which will pose danger and which may lead to accidents.
- 4. The question is how would States and local authorities protect this fundamental right of the pedestrians to have footpaths and
- 1 (1985) 3 SCC 545

footways in proper condition without any obstruction and which are disabled-friendly. The applicant has relied upon a number of reports. According to us, safety of the pedestrians is of utmost importance and, therefore, it follows that by the side of all public roads, there must be proper facility of footpaths or footways with special emphasis on user-friendly to persons with On this aspect, directions have been issued in disabilities. detail by the High Court of Bombay in the case of High Court on its own Motion vs. State of Maharashtra & Ors.2 and the High Court of Karnataka in the case of D.S. Ramachandra Reddy The Commissioner of Police, Bangalore & Ors.3. The States will have to evolve their own policies for ensuring that proper footpaths and footways are available for the benefit of the pedestrians. therefore, direct all the States and Union Territories to come out with guidelines in terms of the directions issued by the High Courts as mentioned above. The applicant has relied upon the standards fixed by the Indian Roads Congress (IRC) and other documents. We direct the States and the Union Territories to file compliance reports within a period of two months from today. We Union of India to also direct the place on record the policies/guidelines issued by it on the subject of protecting the rights of the pedestrians. We grant time of two months to the Union of India to file a compliance report. The compliance reports shall be forwarded to the office of the learned Amicus Curiae so that he will be able to assist the Court.

<sup>2 2018</sup> SCC OnLine Bom 21221

<sup>3 2021</sup> SCC OnLine Kar 12223

5. List on 1<sup>st</sup> August, 2025.

IA No. 43519/2024 (PERMISSION TO FILE APPLICATION FOR DIRECTION)

6. In terms of the order dated 17th April, 2025 passed by this

Court, the Government of India has filed an affidavit seeking time

of 09 months to constitute the National Road Safety Board. We fail

to understand why the Government of India needs such a long time to

implement Section 215B of the Motor Vehicles Act, 1988. We grant

time of 06 months from today to the Government of India to ensure

that the National Road Safety Board is constituted. No further

time shall be granted.

IA No. 119142/2024 (PERMISSION TO FILE APPLICATION FOR DIRECTION)

7. Finally we grant time of six weeks to the State of Uttar

Pradesh to respond in terms of the order dated 17<sup>th</sup> April, 2025. No

further time shall be granted.

8. List on 1st August, 2025.

9. Before we part with this order, we record our appreciation for

the assistance rendered by Shri Gaurav Agrawal, learned Senior

Advocate appointed as Amicus Curiae and Shri Ravi Raghunath,

learned Advocate-on-Record, assisting the learned Amicus Curiae. We

hope and trust that they will continue to render assistance to this

Court.

(ASHISH KONDLE)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)

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